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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 210/2017 with TP No. 10/397-398/NCLT/AHM/2016 (New)
CP No. 86/397-398/CLB/MB/2010 (Old)

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017

Name of the Company: Hasmukhlal M Patel
V/s.
Ambika Food Products Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ASHOK MEHTA	P.C.S.	A.R. for Applicant	
2.	PAVAN S-GODIAWALA	ADVOCATE	ORIGINAL PETITIONER	
3.	SAURABH N. SOPARKAR	SENIOR ADVOCATE	ORIGINAL RESPONDENT NOS. 3 & 4	Monaal
	MONAAL J. DAVAWALA	ADVOCATE		

ORDER

Learned PCS Mr. Ashok Mehta present for Applicant. Learned Advocate Mr. Pavan Godiawala present for Original petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Monaal Davawala present for Respondents no. 3 and 4.

Heard arguments of Learned PCS for Applicant and Learned Counsel for Respondents.

Learned PCS for applicant represented that he has circulated the copies of appeal grounds to the Respondents. Respondent counsel also represented that appeal is filed by the Applicant.

In view of the filing of the appeal this application is not maintainable.

Application is disposed of accordingly.

28/7/17

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 28th day of July, 2017.